

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
TRANSFER PETITION (C) No. 3122 of 2024

SONALI GOSWAMI

PETITIONER

VERSUS

SAGAR KHANDELWAL

RESPONDENT

O R D E R

1. The petitioner-wife seeks transfer of O.P. No.1583 of 2024, titled as "Sagar Khandelwal Vs. Sonali Goswami", filed by the respondent-husband under Section 13(i)(ia) of the Hindu Marriage Act, 1955. The above-mentioned petition is pending before the Court of IInd Additional Family Court Judge at Hyderabad, Telangana and the petitioner-wife seeks transfer thereof to the court of competent jurisdiction at Dwarka, New Delhi.

2. The marriage between the parties was solemnized on 09.02.2020. There is no child born from the wedlock.

3. It seems that they could not live together and started living separately very soon. Vide order dated 20.02.2025, the matter was referred to the Supreme Court Mediation Centre to explore the possibility of settlement.

4. As per the Mediation Report dated 30.07.2025, *in spite of* various comprehensive mediation sessions, the parties could not arrive at an amicable settlement and hence, the mediation was unsuccessful.

5. Heard learned counsel for the parties and carefully

perused the material placed on record.

6. Learned counsel for the respondent-husband fairly states that he has no objection if the Divorce Petition is transferred to Delhi. However, he submits and rightly so, that such a concession should not be considered as an admission of the petitioner's allegations.

7. Taking into consideration the hardships which are likely to be faced by the petitioner-wife in contesting the case at Hyderabad, we deem it appropriate to allow the instant petition.

8. The Transfer Petition is, accordingly, allowed and O.P. No.1583 of 2024, titled as "Sagar Khandelwal Vs. Sonali Goswami", filed by the respondent-husband under Section 13(i)(ia) of the Hindu Marriage Act, 1955, which is pending before the Court of IInd Additional Family Court Judge at Hyderabad, Telangana is ordered to be transferred to Family Court at Dwarka, New Delhi. The records be forwarded to the Transferee Court forthwith.

9. All the contentions of the parties are kept open.

10. As a result, the pending interlocutory application also stands disposed of.

.....J.
(SURYA KANT)

.....J.
(DIPANKAR DATTA)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
JULY 31, 2025.

ITEM NO.12

COURT NO.2

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G STransfer Petition(s)(Civil) No(s).3122/2024

SONALI GOSWAMI

Petitioner(s)

VERSUS

SAGAR KHANDELWAL

Respondent(s)

IA No. 267607/2024 - EX-PARTE STAY

Date : 31-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Petitioner(s) Ms. Vishakha, AOR
Mr. Ajay Gupta, Adv.
Ms. Surbhi Gupta, Adv.For Respondent(s) Mrs. Priya Puri, AOR
Mr. Anuj Gupta, Adv.
Mrs. Pinki Aggarwal, Adv.
Mr. Sachin Dubey, Adv.
Ms. Ritim Mangla, Adv.
Ms. Saloni Dahiya, Adv.UPON hearing the counsel the Court made the following
O R D E R

The Transfer Petition is allowed in terms of the signed order.

The records be forwarded to the transferee court forthwith. All the contentions of the parties are kept open.

As a result, the pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR(PREETHI T.C.)
ASSISTANT REGISTRAR

(Signed order is placed on the file)